IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: MUMBAI BENCH:

MUMBAI

O.A.No.763 of 1996

Date of Order: 21-9-2001.

Between:

Onkar D.Deshmukh.

....Applicant

and

The Union of India,

- 1. The Chairman, Ordnance Factory Board, 10, Auckland Road, Calcutta.
- The Works Manager, Ordnance Factory, Varangaon.Respondents

Counsel for the Applicant :: Mr.U.M.Joshi

Counsel for the Respondents: Mr.R.K.Shetty

Coram:

The Hon'ble Sri Justice V.Rajagopala Reddy, Vice Chairman
The Hon'ble Smt.Shanta Shastry, Member(Admn.)

: ORDER:

(Per Hon'ble Sri Justice V. Rajagopala Reddy, Vice Chairman)

The learned Counsel for the Applicant fairly

concedes that this matter is covered by a Judgement

of the Calcutta Bench of this Tribunal in the case of

Chittaranjan Kanjilal & Others Vs Chairman, Ordnance

Factory Board & others in TA.No.1248/1986 and T.A.No.1361/86

dated 30-10-1997 and R.A.No.74/1991, dated 6-1-1997, and

as per the above Judgment, this matter is liable to be

dismissed.



The OA is accordingly dismissed in the circumstances no costs.

Lawn

(Smt.Shanta Shastry)

Member(A)

(V.Rajagopala Reddy)
Vice Chairman

Dated: this the 21st day of September, 2001

Dictated in the Open Court

*** DSN